

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 4421

TO BE ANSWERED ON WEDNESDAY, THE 14th DECEMBER, 2016

Mega Lok Adalat

4421. SHRI VENKATESH BABU T.G.:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Mega Lok Adalat has been conducted in the country;
- (b) if so, the details thereof and the number of cases disposed of and the revenue generated there from during the last three years;
- (c) whether Tamil Nadu is a leading State in the disposal of pending cases under the Mega Lok Adalat;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to improve the tally in the country?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS
AND INFORMATION TECHNOLOGY**

(SHRI P.P.CHAUDHARY)

- (a) to (e): Yes, Madam. The main objective of organising Lok Adalats and National Lok Adalats is to dispose off pre and post litigation cases speedily so that the burden of regular courts is reduced. The first National Lok Adalat was held on 23.11.2013 in all States/UTs and in the Supreme Court, in which 72.10 lakh cases were settled. The second National Lok Adalat was organized on 12th April, 2014

in 23 States as State Mega Lok Adalats and 27.83 lakh cases were disposed of including both pre-litigation and matters pending in courts. A statement showing State-wise number of cases settled in these Mega Lok Adalats is annexed. No revenue was generated out of these Mega Lok Adalats. As per the statement annexed, Tamil Nadu is a leading State in the disposal of cases in the Mega Lok Adalat, which disposed of 54.22% (15,08,767 cases) of the total cases disposed of.

The State Legal Services Authorities have been issued guidelines/directions by National Legal Services Authority (NALSA) to organise more and more Lok Adalats so that pendency of cases is reduced. The National Lok Adalats on various subject matters, such as, bank matters/Section 138 of the NI Act, revenue/MNREGA/Land acquisition cases, Labour and family matters, MACT and insurance claims/electricity/water/telephone/public utility disputes, criminal compoundable matters, traffic/petty matters, municipal matters have been organized during the years 2015 and 2016.

Statement as referred to in reply to Part (a) to (e) of the Lok Sabha Unstarred Question No. 4421 for answer on 14.12.2016 Mega Lok Adalats held in 23 States.		
Statement showing State-wise number of cases settled in Mega Lok Adalat held on 12.04.2014(Based on the information furnished by the State Legal Services Authorities)		
S.No.	Name of the State Authority	Number of Cases Settled
1	Andhra Pradesh	31,983
2	Arunachal Pradesh	83
3	Bihar	2,14,624
4	Chhattisgarh	46,287
5	Gujarat	28,923
6	Haryana	22,570
7	Himachal Pradesh	9,462
8	Jharkhand	29,177
9	Karnataka	2,25,663
10	Kerala	1,819
11	Maharashtra	2,54,032
12	Odisha	27,177
13	Punjab	39,202
14	Rajasthan	1,27,242
15	Tamil Nadu	15,08,767
16	Uttar Pradesh	1,55,410
17	West Bengal	5,729
18	U.T. Chandigarh	5,303
19	Dadra and Nagar Haveli	44
20	Daman and Diu	134
21	Delhi	42,798
22	Puducherry	6,468
23	Nagaland	17
	TOTAL	27,82,914